

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.07/81
SCHEDULED ON 01.07.2014.

The Meeting No. 7/81 of Norms Committee-II for the year 2014-15 scheduled to be held on 01.07.2014, was actually held on 23.07.2014 at 03:00 PM under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri S.K. Jain, D.O.	DIPP
2	Shri Gyan Singh, Assistant Director	MSME
3	Shri Gajraj Singh, Sr. DO	DHI
4	Shri K.C. Raju, Deputy DGFT	DGFT
5	Shri Haradhan Das, FTDO	DGFT

1	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status:Deferred
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:12.08.2014
Decision: NC observed that case is under examination at DIT. NC decided to issue a reminder to DIT through E-mail for comments. The case stands deferred to 12.08.2014.				

2	Case No.:40/8/81-ALC2/2012	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status:Deferred
	HQ File :01/81/050/00163/AM13/	RLA File :03/95/040/00127/AM13/	Lic.No/Date:0310696297 28.05.2012	Defer Date:12.08.2014
Decision: NC noted that the reply of the firm has been sent to DIT on 16.07.2014 for their comments. The case stands deferred to 12.08.2014.				

3	Case No.:8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status:Deferred
	HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date:12.08.2014
Decision: NC observed that case is under examination in MOEF. NC decided to issue a reminder to MOEF through E-mail for comments. NC also asked firm to clarify whether it is a physical exports or deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.08.2014.				

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4	Case No.:11/23/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status: Rejected
	HQ File :01/81/050/00443/AM13/	RLA File :03/95/040/00666/AM13/	Lic.No/Date:0310717142 13.12.2012	
	Decision: NC observed that firm has not replied to D/L dated 03.03.2014 reminder dated 01.04.2014 and final reminder dated 27.05.2014. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			

5	Case No.:1/3/81-ALC2/2013	Party Name:PLAST TECH ENGINEERING	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status:Deferred
	HQ File :01/81/050/00004/AM14/	RLA File :04/24/040/00225/AM13/	Lic.No/Date:0410142867 28.01.2013	Defer Date:12.08.2014
	Decision: NC observed that the case is under examination in C&PC. NC decided to issue a reminder to C&PC for comments. NC also asked firm to clarify whether it is a physical exports or deemed export. In case it is a Deemed export, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.08.2014.			

6	Case No.:21/25/81-ALC2/2012	Party Name:PYROTECH ELECTRONICS PVT. LTD.,	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status: Approved
	HQ File :01/81/050/00472/AM13/	RLA File :13/21/040/00145/AM13/	Lic.No/Date:1310042080 05.02.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. W-27/13/2014-IPHW dated 23.06.2014 as under:-			
	1. Import item at S. No. 1, : May not be allowed 2. Import item at S. No. 2-48 : On net to net basis with accountability clause on 'Nil' wastage basis.			
	RA may take suitable consequential action accordingly.			

7	Case No.:31/3/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status:Deferred
	HQ File :01/81/050/00034/AM14/	RLA File :07/24/040/00492/AM13/	Lic.No/Date:0710093908 22.02.2013	Defer Date:12.08.2014
	Decision: NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.08.2014.			

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विदेश व्यापार निदेशावली कार्यालय
Foreign Trade Development Council
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नूतन दिल्ली
Udyog Bhawan, New Delhi

8	Case No.: 14/3/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status: Deferred
	HQ File :01/81/050/00017/AM14/	RLA File :10/24/040/00076/AM13/	Lic.No/Date:1010052619 26.02.2013	Defer Date:12.08.2014
Decision: NC observed that case is under examination at DIT. NC decided to issue a reminder to DIT for comments. The case stands deferred to 12.08.2014.				

9	Case No.: 5/3/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status: Approved
	HQ File :01/81/050/00008/AM14/	RLA File :34/24/040/00284/AM13/	Lic.No/Date:3410036284 27.02.2013	
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/97/2014-TSW/9 dated 23.07.2014 as under:-				
1. Words "Ampacity: 284 Amp" may be suffixed with the description of export item. 2. Words "Ampacity: 274 Amp" may be suffixed with the description of import item. 3. Quantity of import item may be allowed as applied for i.e. 16.338 MT as 1.01 Kgs./Kg. content in the export product.				
The firm vide it's E-mail dated 19.07.2014 has informed that the above AA has been obtained for physical exports.				
RA may take suitable consequential action accordingly.				

10	Case No.: 4/26/81-ALC2/2012	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status: Deferred
	HQ File :01/81/050/00491/AM13/	RLA File :52/24/040/00056/AM13/	Lic.No/Date:5210039571 18.03.2013	Defer Date:12.08.2014
Decision: NC noted that the application of the firm has been sent to DIPP on 09.07.2014 for their comments. The case stands deferred to 12.08.2014.				

11	Case No.: 12/5/81-ALC2/2013	Party Name:G.K.ENTERPRISES PVT LTD	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status: Deferred
	HQ File :01/81/050/00114/AM14/	RLA File :05/23/040/00532/AM13/	Lic.No/Date:0510352246 25.04.2013	Defer Date:12.08.2014
Decision: NC noted that the reply of the firm has been sent to DIPP on 16.07.2014 for their comments. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.08.2014.				

12	Case No.: 10/10/81-	Party Name:TECHNO TRAK	Meet No/Date:7/81-	Status: Deferred
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विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer,
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ALC2/2013	ENGINEERS	ALC2/2014 01.07.2014	
HQ File :01/81/050/00152/AM14/	RLA File :31/83/040/00056/AM14/	Lic.No/Date:3110059114 27.06.2013	Defer Date:12.08.2014
Decision: NC noted that the application of the firm has been sent to DIPP on 09.07.2014 for their comments. The case stands deferred to 12.08.2014.			

Case No.:5/16/81- ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:7/81- ALC2/2014 01.07.2014	Status:Deferred
13 HQ File :01/81/050/00302/AM14/	RLA File :10/24/040/00028/AM14/	Lic.No/Date:1010054170 23.07.2013	Defer Date:12.08.2014
Decision: NC observed that case is under examination at DIT. NC decided to issue a reminder to DIT for comments. The case stands deferred to 12.08.2014.			

Case No.:4/4/81-ALC2/2014	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:7/81- ALC2/2014 01.07.2014	Status:Deferred
HQ File :01/81/050/00141/AM15/	RLA File :29/21/040/00006/AM14/	Lic.No/Date:2910022290 14.08.2013	Defer Date:12.08.2014
14 Decision: NC noted that the comments of MSME vide U.O. 30(94)/14-ME dated 09.07.2014 has been received which is as under:- "The value addition is coming out to be approx 7%. For advance authorization there should be a minimum value addition of 15% as per clause 4.1.6 of Foreign trade Policy 2009-14." The committee decided to seek comments from RA, Moradabad. The case stands deferred to 12.08.2014.			

Case No.:65/15/81- ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:7/81- ALC2/2014 01.07.2014	Status:Deferred
HQ File :01/81/050/00280/AM14/	RLA File :03/94/040/00333/AM14/	Lic.No/Date:0310745498 16.08.2013	Defer Date:12.08.2014
15 Decision: NC noted that the comments of DHI vide U.O. 3(80)/2013/TSW/(B) dated 08.07.2014 has been received. However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.08.2014.			

Case No.:71/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:7/81- ALC2/2014 01.07.2014	Status: Approved
16 HQ File :01/81/050/00286/AM14/	RLA File :03/95/040/00401/AM14/	Lic.No/Date:0310746353 22.08.2013	
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/97/2014-TSW/16 dated 23.07.2014 as under:-			

1. Sizes, Quantities and Net weight of cables at export product at Sl. No. 1 may be specified as under :

1	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a.	1 Pair x 1.5 Sq. mm	13	5730
b.	2 Pair x 1.5 Sq. mm		
c.	10 Pair x 1.5 Sq. mm		

2. Sizes, Quantities and Net weight of cables at export product at Sl. No. 2 may be specified as under :

2	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a.	20 Pair x 0.5 Sq. mm	7	7195
b.	5 Pair x 0.5 Sq. mm		
c.	20 Pair x 0.75 Sq. mm		

3. Sizes, Quantities and Net weight of cables at export product at Sl. No. 3 may be specified as under :

3	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a.	5 Pair x 1.5 Sq. mm	13	11860
b.	1 Pair x 1.0 Sq. mm		
c.	20 Pair x 1.5 Sq. mm		

4. Size, Quantity and Net weight of cable at export product at Sl. No. 4 may be specified as under :

4	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a.	10 Pair x 1.5 Sq. mm	2	2680

5. Size, Quantity and Net weight of cable at export product at Sl. No. 5 may be specified as under :

5	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a.	5 Pair x 1.5 Sq. mm	4.5	3960

6. Sizes, Quantities and Net weight of cables at export product at Sl. No. 6 may be specified as under :

6	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a.	2 Core x 16 Sq. mm	124.4	364955
b.	2 Core x 70 Sq. mm		
c.	2 Core x 95 Sq. mm		
d.	2Core x 120 Sq. mm		
e.	5 Core x 95 Sq. mm		

f	2 Core x 16 Sq. mm		
g	5 Core x 1.5 Sq. mm		
h	7 Core x 4 Sq. mm		
i	12 Core x 4 Sq. mm		
j	3 Core x 25 Sq. mm		
k	3 Core x 35 Sq. mm		
l	4 Core x 95 Sq. mm		
m	4 Core x 120 Sq. mm		
n	4 Core x 150 Sq. mm		
o	4 Core x 300 Sq. mm		
p	4 Core x 400 Sq. mm		

7. Size, Quantity and Net weight of cable at export product at Sl. No. 7 may be specified as under :

7	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a.	5 Pair x 0.75 Sq. mm	1	185

8. Sizes, Quantities and Net weight of cables at export product at Sl. No. 8 may be specified as under :

8	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a.	2 Core x 25 Sq. mm	357	141410
b	4 Core x 1.5 Sq. mm		
c	2 Core x 2.5 Sq. mm		
d	3 Core x 4 Sq. mm		
e	7 Core x 1.5 Sq. mm		
f	2 Core x 1.5 Sq. mm		
g	27 Core x 1.5 Sq. mm		
h	7 Core x 4 Sq. mm		
i	3 Core x 1.5 Sq. mm		
j	5 Core x 4 Sq. mm		

9. Size, Quantity and Net weight of cable at export product at Sl. No. 9 may be specified as under :

9	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a.	4 Core x 120 Sq. mm	4.5	29655

10. It is noted that the quantities and "UOM" of import items have been corrected by Amendment Sheet No. 1.

11. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as under:

- For export products at Sl No. 1, 2, 3, 4, 5 & 7 as 1.01 Kgs./Kg. content in the Export products
 - For export products at Sl Nos. 6(a) to 6(p) as 242.524 Kgs./km, 1005.849 Kgs./km, 1414.793 Kgs./km, 1799.204 Kgs./km, 3617.159 Kgs./km, 240.524 Kgs./km, 60.006 Kgs./km, 212.201 Kgs./km, 359.883 Kgs./km, 581.096 Kgs./km, 808.59 Kgs./km, 2939.734 Kgs./km, 3682.844 Kgs./km, 4567.321 Kgs./km, 9532.229 Kgs./km & 12105.668 Kgs./km respectively as applied for by the firm.
 - For export products at Sl Nos. 8(a) to 8(j) as 387.84 Kgs./km, 48.101 Kgs./km, 38.182 Kgs./km, 94.195 Kgs./km, 84.812 Kgs./km, 22.018 Kgs./km, 327.184 Kgs./km, 229.472 Kgs./km, 37.219 Kgs./km & 161.976 Kgs./km respectively as applied for by the firm.
 - For export product at Sl Nos. 9 as 3760.691 Kgs./km as applied for by the firm
12. Quantity of import item at S.No.2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 4, 6, 8 & 9.
13. Quantity of import item at S.No.3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 3, 5 to 7 & 9.

14. Quantity of import item at S.No.4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 3, 5 to 7 & 9.
15. Quantity of import item at S.No.5 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No.1,2,4 & 8.
16. Quantity of import item at S.No.6 i.e. Galvanized Steel Wire may be allowed as 1.02 kgs./kg content in the Export products at Sl. No.1 to 6, 8 & 9

The firm vide it's E-mail dated 23.07.2014 has informed that the above AA has been obtained for physical export.

RA may take suitable consequential action accordingly.

Case No.: 72/15/81-ALC2/2013	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 7/81-ALC2/2014 01.07.2014	Status: Deferred
HQ File :01/81/050/00287/AM14/	RLA File :03/95/040/00342/AM14/	Lic.No/Date:0310746331 22.08.2013	Defer Date:12.08.2014

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/37/2014-TSW/42 dated 11/03/2014:

- 17
1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise for export products at Sl. No 2, 4 to 7 & 9.
 2. Wastage claimed on import items, if any.
 3. Net weight per KM of each cable with material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
 4. Total requirement of each raw material, export product wise, in a tabular form.

The firm vide it's E-mail dated 23.07.2014 informed that the above AA was obtained for physical export order.

The case stands deferred to 12.08.2014.

Case No.: 75/15/81-ALC2/2013	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 7/81-ALC2/2014 01.07.2014	Status: Deferred
HQ File :01/81/050/00290/AM14/	RLA File :03/95/040/00355/AM14/	Lic.No/Date:0310746338 22.08.2013	Defer Date:12.08.2014

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/37/2014-TSW/42 dated 11/03/2014:

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1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise for export products at Sl. No 7 & 8.
 2. Wastage claimed on import items, if any.
 3. Net weight per KM of each cable with material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
 4. Total requirement of each raw material, export product wise, in a tabular form.

The firm vide it's E-mail dated 23.07.2014 has informed that the above AA has been obtained for physical export.

The case stands deferred to 12.08.2014.

Case No.: 78/15/81-ALC2/2013	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 7/81-ALC2/2014	Status: Deferred
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Signature

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UDYOG BHAWAN
विदेश व्यापार विकास अधिकारी,
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		01.07.2014	
HQ File :01/81/050/00293/AM14/	RLA File :03/95/040/00077/AM14/	Lic.No/Date:0310746334 22.08.2013	Defer Date:12.08.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/54 dated 28/01/2014: 1. Net weight per KM of each Cable 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. The firm vide it's E-mail dated 23.07.2014 has informed that the above AA has been obtained for physical export. The case stands deferred to 15.07.2014.			

Case No.:7/16/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status: Approved
HQ File :01/81/050/00304/AM14/	RLA File :34/24/040/00108/AM14/	Lic.No/Date:3410037763 29.08.2013	
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/97/2014-TSW/20 dated 23.07.2014 as under:- 1. Words "Ampacity: 175 Amp" may be suffixed with the description of export item. 2. Words "Ampacity: 170 Amp" may be suffixed with the description of import item. 3. Quantity of import item may be allowed as applied for i.e. 296.579 MT as 1.01 Kgs./Kg. content in the export product. The firm vide it's E-mail dated 19.07.2014 informed that the above AA was obtained for physical export order. RA may take suitable consequential action accordingly.			

Case No.:8/19/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status:Deferred
HQ File :01/81/050/00322/AM14/	RLA File :03/95/040/00062/AM14/	Lic.No/Date:0310748355 04.09.2013	Defer Date:12.08.2014
Decision: NC noted that the firm has not submitted reply to the DL dated 10.07.2014 NC decided to send a reminder to firm to submit reply immediately. The firm vide it's E-mail dated 23.07.2014 has informed that the above AA has been obtained for physical export. The case stands deferred to 12.08.2014.			

Case No.:18/19/81-ALC2/2013	Party Name:SAI LINKS (INDIA) P.LTD.	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status:Deferred
HQ File :01/81/050/00332/AM14/	RLA File :31/83/040/00113/AM14/	Lic.No/Date:3110060344 19.09.2013	Defer Date:12.08.2014
Decision: NC observed that case is under examination at MSME. The case stands deferred to 12.08.2014.			

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 H. RADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

Case No.: 45/19/81-ALC2/2013	Party Name: JINDAL SAW LTD	Meet No/Date: 7/81-ALC2/2014 01.07.2014	Status: Deferred
HQ File :01/81/050/00359/AM14/	RLA File :05/23/040/00250/AM14/	Lic.No/Date:0510366234 19.09.2013	Defer Date:12.08.2014
Decision: The firm has informed vide their E-mail dated 21.07.2014 that the above AA is obtained for deemed export, supply of goods to ONGC petroleum operations. Therefore, in order to avail of central excise exemption vide Sl. No. 336 of the notification No. 12/2012-CE, dated 17.03.2012, the domestic supplier shall be required to fulfil condition 23 No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said supplies are required for petroleum operations". Under Para 8.3 of FTP, TED exemption is one of the deemed export benefits for these supplies. Second benefit is Advance Authorisation. Accordingly The Committee decided to send the above explanation to the firm and ask the firm to furnish the aforesaid certificate from, a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India. The committee also decided to inform this position to RA, CLA, (New Delhi). The case stands deferred to 12.08.2014.			

Case No.: 6/19/81-ALC2/2013	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 7/81-ALC2/2014 01.07.2014	Status: Deferred
HQ File :01/81/050/00320/AM14/	RLA File :03/95/040/00509/AM14/	Lic.No/Date:0310751169 25.09.2013	Defer Date:12.08.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/24 dated 23/07/2014: 24 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of each Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 4. Total requirement of each raw material, export product wise, in a tabular form The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.08.2014.			

Case No.: 38/19/81-ALC2/2013	Party Name: RATNAMANI METALS & TUBES LIMITED	Meet No/Date: 7/81-ALC2/2014 01.07.2014	Status: Deferred
HQ File :01/81/050/00352/AM14/	RLA File :08/24/040/00281/AM14/	Lic.No/Date:0810125074 25.09.2013	Defer Date:12.08.2014
Decision: NC noted that the comments of DIPP vide U.O. 12/97/2014-TSW/25 dated 23.07.2014 has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm			

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Dr. B. K. MARATHI
Foreign Trade Development Officer
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.08.2014.

Case No.:42/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status:Deferred
HQ File :01/81/050/00356/AM14/	RLA File :05/23/040/00262/AM14/	Lic.No/Date:0510366962 26.09.2013	Defer Date:12.08.2014
Decision: The firm has informed vide their E-mail dated 21.07.2014 that the above AA is obtained for deemed export, supply of goods to ONGC petroleum operations. Therefore, in order to avail of central excise exemption vide Sl. No. 336 of the notification No. 12/2012-CE, dated 17.03.2012, the domestic supplier shall be required to fulfil condition 26 No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said supplies are required for petroleum operations". Under Para 8.3 of FTP, TED exemption is one of the deemed export benefits for these supplies. Second benefit is Advance Authorisation. Accordingly The Committee decided to send the above explanation to the firm and ask the firm to furnish the aforesaid certificate from, a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India. The committee also decided to inform this position to RA, CLA, (New Delhi). The case stands deferred to 12.08.2014.			

Case No.:23/19/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status:Deferred
HQ File :01/81/050/00337/AM14/	RLA File :03/94/040/00360/AM14/	Lic.No/Date:0310751560 27.09.2013	Defer Date:12.08.2014
Decision: NC noted that the reply of firm has been sent to DHI. However, the firm has not submitted reply on whether the AA has been obtained for Physical export/Deemed export. The case stands deferred to 12.08.2014.			

Case No.:2/19/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status:Deferred
HQ File :01/81/050/00316/AM14/	RLA File :11/24/040/00005/AM14/	Lic.No/Date:1110027707 03.10.2013	Defer Date:12.08.2014
Decision: NC observed that case is under examination at DHI. The case stands deferred to 12.08.2014.			

Case No.:10/16/81-ALC2/2013	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status:Deferred
HQ File :01/81/050/00307/AM14/	RLA File :07/24/040/00143/AM14/	Lic.No/Date:0710098813 07.10.2013	Defer Date:12.08.2014

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send an E-mail to RA to forward hard copy of application. The case stands deferred to 12.08.2014.

Case No.:28/19/81- ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:7/81- ALC2/2014 01.07.2014	Status: Approved
HQ File :01/81/050/00342/AM14/	RLA File :03/95/040/00559/AM14/	Lic.No/Date:0310753532 14.10.2013	

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/97/2014-TSW/30 dated 23.07.2014 as under:-

1. Sizes, Quantities and Net weight of cables at export product at Sl. No. 1 may be specified as under :

1	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a.	1 Pair x 0.75 Sq. mm	126	38190
b	5 Pair x 0.75 Sq. mm		
c	20 Pair x 0.75 Sq. mm		
d	5 Pair x 0.5 Sq. mm		
e	1Quad x 0.75 Sq. mm		

2. Sizes, Quantities and Net weight of cables at export product at Sl. No. 2 may be specified as under :

2	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a.	3 Core x 1.5 Sq. mm	598.5	351425
b	12 Core x 2.5 Sq. mm		
c	3 Core x 185 Sq. mm		
d	4 Core x 240 Sq. mm		
e	2 Core x 120 Sq. mm		
f	4 Core x 2.5 Sq. mm		
g	2 Core x 1.5 Sq. mm		
h	2 Core x 2.5 Sq. mm		
i	2 Core x 6 Sq. mm		
j	2 Core x 16 Sq. mm		

Ham
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अध्यक्ष भारत/भारतवास
विदेशी व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेशी व्यापार मंत्रालय
Directorate General of Foreign Trade
विदेशी व्यापार, 37
नया दिल्ली
New Delhi

k	3 Core x 1.5 Sq. mm		
l	3 Core x 4 Sq. mm		
m	27 Core x 1.5 Sq. mm		
n	5 Core x 2.5 Sq. mm		
o	12 Core x 2.5 Sq. mm		
p	4 Core x 2.5 Sq. mm		
q	2 Core x 4 Sq. mm		
r	3 Core x 6 Sq. mm		
s	7 Core x 4 Sq. mm		
t	37 Core x 1.5 Sq. mm		
u	1 Pair x 0.75 Sq. mm		
v	1 Pair x 1.5 Sq. mm		
w	10 Pair x 1.5 Sq. mm		
x	5 Pair x 1.5 Sq. mm		
y	12 Core x 1.5 Sq. mm		
z	5 Core x 120 Sq. mm		
za	7 Core x 1.5 Sq. mm		

3. Sizes, Quantities and Net weight of cables at export product at Sl. No. 3 may be specified as under :

3	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a.	4 Core x 95 Sq. mm	223.5	411265
b	4 Core x 120 Sq. mm		
c	4 Core x 150 Sq. mm		
d	4 Core x 150 Sq. mm		
e	2 Core x 1.5 Sq. mm		
f	4 Core x 1.5 Sq. mm		
g	37 Core x 1.5 Sq. mm		
h	7 Core x 2.5 Sq. mm		
i	2 Core x 4 Sq. mm		
j	3 Core x 150 Sq. mm		
k	12 Core x 2.5 Sq. mm		
l	27 Core x 1.5 Sq. mm		

4. Sizes, Quantities and Net weight of cables at export product at Sl. No. 4 may be specified as under :

4	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a.	4 Core x 240 Sq. mm	50	127530
b	4 Core x 1.5 Sq. mm		
c	19 Core x 2.5 Sq. mm		
d	10 Core x 2.5 Sq. mm		
e	4 Core x 2.5 Sq. mm		

5 Size, Quantity and Net weight of cable at export product at Sl. No. 5 may be

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हरमन दास/HARADHAN DAS
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
जयभान भवन, नई दिल्ली
Jyabhan Bhawan, New Delhi

specified as under :

5	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a.	3 Core x 95 Sq. mm	1	4000

6. Sizes, Quantities and Net weight of cables at export product at Sl. No. 6 may be specified as under :

6	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a.	20 Pair x 0.75 Sq. mm	14	17250
b.	10 Pair x 0.75 Sq. mm		
c.	5 Pair x 0.75 Sq. mm		

7. Size, Quantity and Net weight of cable at export product at Sl. No. 7 may be specified as under :

5	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a.	5 Pair x 0.75 Sq. mm	9	6030

8. Sizes, Quantities and Net weight of cables at export product at Sl. No. 8 may be specified as under :

8	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a.	1 Pair x 1.5 Sq. mm	19	6250
b.	1Quad x 1.5 Sq. mm		
c.	5 Pair x 1.5 Sq. mm		

9. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as under:

- For export products at Sl No. 1, 2(u), 2(v), 2(w), 2(x), 6, 7 & 8 as 1.01 Kgs./Kg. content in the Export products
- For export products at Sl Nos. 2(a) to 2(t) as 40.764 Kgs./km, 163.065 Kgs./km, 4799.52 Kgs./km, 8411.28 Kgs./km, 2072.52 Kgs./km, 87.193 Kgs./km, 27.179 Kgs./km, 43.602 Kgs./km, 106.646 Kgs./km, 276.74 Kgs./km, 40.764 Kgs./km, 104.373 Kgs./km, 366.883 Kgs./km, 108.999 Kgs./km, 163.065 Kgs./km, 87.193 Kgs./km., 69.579 Kgs./km., 159.974 Kgs./km., 243.531 Kgs./km. & 502.768 Kgs./km. respectively as applied for by the firm.
- For export products at Sl Nos. 2(y), 2(z) & 2(za) as 163.065 Kgs./km, 5181.3 Kgs./km. & 95.122 Kgs./km respectively as applied for by the firm.

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हराधन दास/HARADHAN DAS
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
ब्लॉक 1, भवन 1, नई दिल्ली
Uday Bhaswan, New Delhi

- d. For export products at SI Nos. 3(a) to 3(l) as 3284.52 Kgs./km, 4145.04 Kgs./km, 5114.64 Kgs./km, 5114.64 Kgs./km, 27.179 Kgs./km, 54.358 Kgs./km, 502.768 Kgs./km, 152.591 Kgs./km, 69.579 Kgs./km, 3835.98 Kgs./km, 163.065 Kgs./km & 366.883 Kgs./km. respectively as applied for by the firm.
- e. For export products at SI Nos. 4(a) to 4(e) as 8411.28 Kgs./km, 54.358 Kgs./km, 258.176 Kgs./km, 217.15 Kgs./km & 87.193 Kgs./km. respectively as applied for by the firm
- f. For export product at SI No. 5 as 2463.39 Kgs./km as applied for by the firm
- Quantity of import item at S.No.2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at SI. No. 2, 3, 4, 5 & 7.
10. Quantity of import item at S.No.3 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the Export products at SI. No.2 & 7.
11. Quantity of import item at S.No.4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at SI. No. 1, 3, 4, 5, 6 & 8.
12. Quantity of import item at S.No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export products at SI. No. 1, 3, 4, 5, 6 & 8.
13. Quantity of import item at S.No.6 i.e. Galvanized Steel Wire may be allowed as 1.02 kgs./kg content in the Export products at SI. No.1 to 8.

The firm vide it's E-mail dated 23.07.2014 has informed that the above AA has been obtained for physical export.

RA may take suitable consequential action accordingly.

Case No.:46/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status:Deferred
HQ File :01/81/050/00360/AM14/	RLA File :05/23/040/00282/AM14/	Lic.No/Date:0510368509 15.10.2013	Defer Date:12.08.2014

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/97/2014-TSW/31 dated 23.07.2014:-

1. Information in respect of SI. No. 4 & 5 of Standard Deficiency Format, Export product wise.
2. Detailed calculations/basis for the quantities of coating materials supported by coating thicknesses and coating areas in the export products and wastages claimed at each stage of manufacture.

The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.08.2014.

Case No.:4/19/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status:Deferred
HQ File :01/81/050/00318/AM14/	RLA File :07/24/040/00254/AM14/	Lic.No/Date:0710099637 14.11.2013	Defer Date:12.08.2014

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हराधन दास/HARADHAN DAS
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार, मन्त्रालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision: NC noted that Deficiency letter was issued on 10.07.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 12.08.2014.

Case No.: 2/22/81-ALC2/2013	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status: Deferred
HQ File :01/81/050/00382/AM14/	RLA File :13/24/040/00042/AM14/	Lic.No/Date:1310045543 30.12.2013	Defer Date:12.08.2014

33 **Decision:** NC observed that case is under examination at MOEF. NC decided to issue a reminder to MOEF through E-mail for comments. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.08.2014.

Case No.: 2/4/81-ALC2/2014	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status: Deferred
HQ File :01/81/050/00139/AM15/	RLA File :29/21/040/00016/AM14/	Lic.No/Date:2910023771 02.01.2014	Defer Date:12.08.2014

34 **Decision:** NC noted that the comments of MSME vide U.O. 30(94)/14-ME dated 09.07.2014 has been received which is as under:-
“The value addition is coming out to be approx 7%. For advance authorization there should be a minimum value addition of 15% as per clause 4.1.6 of Foreign trade Policy 2009-14.” The committee decided to seek comments from RA, Moradabad.
The case stands deferred to 12.08.2014.

Case No.: 2/1/81-ALC2/2014	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status: Closed
HQ File :01/81/050/00488/AM14/	RLA File :52/24/040/00050/AM14/	Lic.No/Date:5210040833 11.03.2014	

35 **Decision:** NC noted that RA has informed that Advance Authorization has been issued on repeat basis as per firm's Advance Authorization No. 5210038537 dated 11.06.2012 ratified in Norms Committee Meeting No. 12/81 dated 11/09/2012. It was accordingly decided to close the case. RA may take suitable consequential action accordingly.

Case No.: 10/4/81-ALC2/2014	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status: Deferred
HQ File :01/81/050/00147/AM15/	RLA File :13/24/040/00057/AM14/	Lic.No/Date:1310046460 19.03.2014	Defer Date:12.08.2014

36 **Decision:** NC observed that case is under examination at MOEF. NC decided to issue a reminder to MOEF through E-mail for comments. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:-

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Handwritten: 13/8/14
UDYOG BHAWAN, NEW DELHI
 Director General of Foreign Trade
 Foreign Trade Development Officer
 विदेश व्यापार महाविदेशालय
 विदेश व्यापार विकास अधिकारी
 भारत सरकार, नई दिल्ली
 Ministry of Commerce
 भारत सरकार, नई दिल्ली

(i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.08.2014.

Case No.: 1/4/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status: Deferred
HQ File :01/81/050/00138/AM15/	RLA File :10/24/040/00089/AM14/	Lic.No/Date:1010057414 21.03.2014	Defer Date:12.08.2014
Decision: NC observed that case is under examination at DHI. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.08.2014.			

Case No.: 7/4/81-ALC2/2014	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status: Deferred
HQ File :01/81/050/00144/AM15/	RLA File :05/23/040/00520/AM14/	Lic.No/Date:0510382792 26.03.2014	Defer Date:12.08.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP :- 1. Sl. No. 3, 4, 5, 11 and 11A of SDF export product wise. However, NC decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.08.2014.			

Case No.: 7/7/81-ALC2/2014	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status: Deferred
HQ File :01/81/050/00199/AM15/	RLA File :03/94/040/01127/AM14/	Lic.No/Date:0310776067 27.03.2014	Defer Date:12.08.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/97/2014-TSW/39 dated 23.07.2014:- 1. Thickness of Aluminium sheet and thickness of PE core in the Composite Panels at Sl. No. 1 & 2. 2. Information in respect of items at Sl. No. 4 & 5 of Standard Deficiency Format, export product wise. 3. Basis for the quantities of import items at Sl. No. 1 & 5 supported by area and			

thickness of aluminum sheets.

The case stands deferred to 12.08.2014.

Case No.:11/4/81-ALC2/2014	Party Name:JINDAL (INDIA) LIMITED	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status:Deferred
HQ File :01/81/050/00148/AM15/	RLA File :02/24/040/00167/AM14/	Lic.No/Date:0210201846 31.03.2014	Defer Date:12.08.2014
Decision: The firm has informed vide their E-mail dated 21.07.2014 that the above AA is obtained for deemed export, supply of goods to ONGC petroleum operations. Therefore, in order to avail of central excise exemption vide Sl. No. 336 of the notification No. 12/2012-CE, dated 17.03.2012, the domestic supplier shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said supplies are required for petroleum operations". Under Para 8.3 of FTP, TED exemption is one of the deemed export benefits for these supplies. Second benefit is Advance Authorisation. Accordingly The Committee decided to send the above explanation to the firm and ask the firm to furnish the aforesaid certificate from, a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India. The committee also decided to inform this position to RA, Kolkata. The case stands deferred to 12.08.2014.			

Case No.:12/4/81-ALC2/2014	Party Name:JINDAL (INDIA) LIMITED	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status:Deferred
HQ File :01/81/050/00149/AM15/	RLA File :02/24/040/00202/AM14/	Lic.No/Date:0210201854 31.03.2014	Defer Date:12.08.2014
Decision: The firm has informed vide their E-mail dated 21.07.2014 that the above AA is obtained for deemed export, supply of goods to ONGC petroleum operations. Therefore, in order to avail of central excise exemption vide Sl. No. 336 of the notification No. 12/2012-CE, dated 17.03.2012, the domestic supplier shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said supplies are required for petroleum operations". Under Para 8.3 of FTP, TED exemption is one of the deemed export benefits for these supplies. Second benefit is Advance Authorisation. Accordingly The Committee decided to send the above explanation to the firm and ask the firm to furnish the aforesaid certificate from, a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India. The committee also decided to inform this position to RA, Kolkata. The case stands deferred to 12.08.2014.			

Case No.:9/4/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status:Deferred
HQ File :01/81/050/00146/AM15/	RLA File :05/23/040/00535/AM14/	Lic.No/Date:0510383277 01.04.2014	Defer Date:12.08.2014
Decision: NC noted that the comments of DIPP vide U.O. 12/97/2014-TSW/42 dated 23.07.2014 has been received. However, The Committee decided to check from firm			

whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.08.2014.

43	Case No.:3/4/81-ALC2/2014	Party Name:DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status:Deferred
	HQ File :01/81/050/00140/AM15/	RLA File :04/24/040/00308/AM14/	Lic.No/Date:0410156839 03.04.2014	Defer Date:12.08.2014
Decision: NC noted that the comments of DHI vide U.O. 3(68)/2014/TSW(B)/ dated 08.07.2014 has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.08.2014.				

44	Case No.:6/4/81-ALC2/2014	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status:Deferred
	HQ File :01/81/050/00143/AM15/	RLA File :08/24/040/00465/AM14/	Lic.No/Date:0810130329 03.04.2014	Defer Date:12.08.2014
Decision: NC noted that Deficiency letter was issued on 01.07.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 12.08.2014.				

45	Case No.:9/7/81-ALC2/2014	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status:Deferred
	HQ File :01/81/050/00201/AM15/	RLA File :03/95/040/00504/AM14/	Lic.No/Date:0310777050 04.04.2014	Defer Date:12.08.2014
Decision: NC noted that the comments of DIPP vide U.O. 12/97/2014-TSW/45 dated 23.07.2014 has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.08.2014.				

46	Case No.:5/7/81-ALC2/2014	Party Name:RADIANT INTERCONNECT SOLUTIONS (INDIA) PVT LTD	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0910059712	Defer

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Haradhan Das
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

:01/81/050/00197/AM15/	:09/24/040/00004/AM15/	07.04.2014	Date:12.08.2014
Decision: NC noted that the comments of DIPP vide U.O. 12/97/2014-TSW/46 dated 23.07.2014 has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.08.2014.			

47	Case No.: 5/4/81-ALC2/2014 HQ File :01/81/050/00142/AM15/	Party Name: AVDHOT ENGINEERS (PROP. VASUDEO D. YERAVDEKAR) RLA File :31/83/040/00012/AM15/	Meet No/Date: 7/81-ALC2/2014 01.07.2014 Lic.No/Date: 3110063515 16.04.2014	Status: Deferred Defer Date:12.08.2014
Decision: NC observed that case is under examination at MSME. NC decided to issue a reminder to MSME through E-mail for comments. The case stands deferred to 12.08.2014.				

48	Case No.: 8/7/81-ALC2/2014 HQ File :01/81/050/00200/AM15/	Party Name: POLYCAB WIRES PVT.LTD. RLA File :03/95/040/00780/AM14/	Meet No/Date: 7/81-ALC2/2014 01.07.2014 Lic.No/Date: 0310778940 22.04.2014	Status: Deferred Defer Date:12.08.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12-97/2014-TSW/48 dated 23.07.2014:-				
1. Voltage rating of cables at Sl. No 3 & 4. 2. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 4. Net weight per KM of each Cable 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 6. Total requirement of each raw material, export product wise, in a tabular form				
The case stands deferred to 12.08.2014.				

49	Case No.: 11/7/81-ALC2/2014 HQ File :01/81/050/00203/AM15/	Party Name: MODISON METALS LTD. RLA File :03/95/040/00846/AM14/	Meet No/Date: 7/81-ALC2/2014 01.07.2014 Lic.No/Date: 0310778876 22.04.2014	Status: Approved
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/97/2014-TSW/49 dated 23.07.2014 as under:-				
1. Words "containing 5129 Kgs. of Tungsten" may be suffixed with the description of export product. 2. Quantity of import item may be allowed as applied for i.e. 6000 Kgs. as 1.17				

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Haradhan Das/HARADHAN DAS
 Foreign Trade Development Officer
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

Kgs./Kg. content in the export products.

RA may take suitable consequential action accordingly.

Case No.:12/7/81-ALC2/2014	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 7/81-ALC2/2014 01.07.2014	Status: Deferred
HQ File :01/81/050/00204/AM15/	RLA File :03/95/040/00691/AM14/	Lic.No/Date:0310778970 22.04.2014	Defer Date:12.08.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments DIPP vide U.O. No. 12/97/2014-TSW/50 dated 23.07.2014:-			
50 1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Details of import item at Sl. No. 6 namely, Polidienne Compound and its specific use in the export products. 4. Net weight per KM of each Cable 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 6. Total requirement of each raw material, export product wise, in a tabular form			
The case stands deferred to 12.08.2014.			

Case No.:13/7/81-ALC2/2014	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 7/81-ALC2/2014 01.07.2014	Status: Deferred
HQ File :01/81/050/00205/AM15/	RLA File :03/95/040/00982/AM14/	Lic.No/Date:0310778959 22.04.2014	Defer Date:12.08.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments DIPP vide U.O. No. 12/97/2014-TSW/51 dated 23.07.2014:-			
51 1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form			
The case stands deferred to 12.08.2014.			

Case No.:14/7/81-ALC2/2014	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 7/81-ALC2/2014 01.07.2014	Status: Deferred
HQ File :01/81/050/00206/AM15/	RLA File :03/95/040/00834/AM14/	Lic.No/Date:0310778963 22.04.2014	Defer Date:12.08.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments DIPP vide U.O. No. 12/97/2014-TSW/52 dated 23.07.2014:-			

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HARADHAN DAS
Foreign Trade Development Officer,
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred to 12.08.2014.

Case No.:15/7/81-ALC2/2014	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status:Deferred
HQ File :01/81/050/00207/AM15/	RLA File :03/95/040/01045/AM14/	Lic.No/Date:0310778947 22.04.2014	Defer Date:12.08.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments DIPP vide U.O. No. 12/97/2014-TSW/53 dated 23.07.2014:-			
53	1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form		
The case stands deferred to 12.08.2014.			

Case No.: 16/7/81- ALC2/2014	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:7/81- ALC2/2014 01.07.2014	Status:Deferred
HQ File :01/81/050/00208/AM15/	RLA File :03/95/040/00061/AM15/	Lic.No/Date:0310779436 25.04.2014	Defer Date:12.08.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments DIPP vide U.O. No. 12/97/2014-TSW/54 dated 23.07.2014:-			
54	1. Voltage rating of cables at Sl. No 1. 2. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 4. Net weight per KM of each Cable 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 6. Total requirement of each raw material, export product wise, in a tabular form		
The case stands deferred to 12.08.2014.			

Case No.:10/7/81-ALC2/2014	Party Name:UM CABLES LTD.,	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status:Closed
HQ File	RLA File	Lic.No/Date:0310779622	

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 HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

:01/81/050/00202/AM15/	:03/95/040/00018/AM15/	28.04.2014	
Decision: NC noted that RA, Mumbai vide their letter No. 3/95/040/18/AM15/15 dated 28.04.2014 has informed that the above AA has been issued on repeat basis in terms of Para 4.7.1 & 4.7.2 of HBP (Vol. I) 2009-14. Accordingly, NC decided to close the case.			

Case No.: 17/7/81-ALC2/2014	Party Name:NITIN FIRE PROTECTION INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status: Deferred
HQ File :01/81/050/00209/AM15/	RLA File :03/95/040/00029/AM15/	Lic.No/Date:0310779865 29.04.2014	Defer Date:12.08.2014
56 Decision: NC noted that the comments of DIPP vide U.O. 12/97/2014-TSW/56 dated 23.07.2014 has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.08.2014.			

Case No.: 6/7/81-ALC2/2014	Party Name:RADIANT INTERCONNECT SOLUTIONS (INDIA) PVT LTD	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status: Deferred
HQ File :01/81/050/00198/AM15/	RLA File :09/24/040/00059/AM15/	Lic.No/Date:0910059982 02.05.2014	Defer Date:12.08.2014
57 Decision: NC noted that the comments of DIPP vide U.O. 12/97/2014-TSW/57 dated 23.07.2014 has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.08.2014.			

Case No.: 3/7/81-ALC2/2014	Party Name:REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status: Deferred
HQ File :01/81/050/00195/AM15/	RLA File :04/24/040/00014/AM15/	Lic.No/Date:0410157764 08.05.2014	Defer Date:12.08.2014
58 Decision: NC noted that the reply of the firm has been sent to DIPP on 01.07.2014 for comments. As the case pertains to DHI, it was decided to forward a copy of application to DHI. The case stands deferred to 12.08.2014.			

Case No.: 2/7/81-ALC2/2014	Party Name:DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status: Deferred
HQ File :01/81/050/00194/AM15/	RLA File :04/24/040/00036/AM15/	Lic.No/Date:0410158035 20.05.2014	Defer Date:12.08.2014
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 HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

Decision: NC noted that the comments of DHI vide U.O. 3(65)/2014/TSW(B)/ dated 16.07.2014 has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.08.2014.

60	Case No.: 4/7/81-ALC2/2014	Party Name:METALOID ARCHITECTURAL PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status: Deferred
	HQ File :01/81/050/00196/AM15/	RLA File :04/24/040/00043/AM15/	Lic.No/Date:0410158148 23.05.2014	Defer Date:12.08.2014
Decision: NC observed that case is under examination at MSME. The case stands deferred to 12.08.2014.				

61	Case No.: 18/7/81-ALC2/2014	Party Name:SAGE METALS LTD.	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status: Deferred
	HQ File :01/81/050/00210/AM15/	RLA File :05/24/040/00101/AM15/	Lic.No/Date:0510387950 02.06.2014	Defer Date:12.08.2014
Decision: NC noted that the comments of DIPP vide U.O. 12/97/2014-TSW/61 dated 23.07.2014 has been received. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.08.2014.				

62	Case No.: 1/7/81-ALC2/2014	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status: Deferred
	HQ File :01/81/050/00193/AM15/	RLA File :07/24/040/00104/AM14/	Lic.No/Date:0710105163 18.06.2014	Defer Date:12.08.2014
Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send an E-mail to RA to forward hard copy of application. The case stands deferred to 12.08.2014.				

63	Case No.: 19/7/81-ALC2/2014	Party Name:RAJGURU ENTERPRISES PVT. LTD.	Meet No/Date:7/81-ALC2/2014 01.07.2014	Status: Deferred
	HQ File :01/81/050/00211/AM15/	RLA File :03/95/040/00252/AM15/	Lic.No/Date:0310786182 30.06.2014	Defer Date:12.08.2014
Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send an E-mail to RA to forward hard copy of application. The case stands deferred to 12.08.2014.				

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 HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

Offline Agenda M. No. 07/81 dated 01.07.2014

Sl. No. 55

Case No. AR-81	M/s Vijai Electricals Ltd.
Meeting No. 07/81	F. No. 01/81/050/00446/AM09/DES-II
Dated:- 01.07.2014	Request for amendment of Ad-hoc Norms in Advance Licence No. 0910035596 dated 08.10.2008
	RLA F. No. 09/24/040/00273/AM09

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 41/0410/(VE)/2014 dated 01.05.2014:-

“it is observed from the minutes of the M. No. 43/81 held on 20.01.2009 that the subject authorization was ratified under the existing SION C-324 & C-325. The firm has now made a representation stating that input quantities allowed under existing SION are not suitable for their products range specified by primary voltage/ net weight of the product. In view of this and since voltage ratings of transformers covered under above mention SIONs are not indicated, the firm may be requested to clarify whether any such authorization were earlier ratified for the same products range. If so, copy of the decision and details of the authorization may be furnished. Apart from this calculation as per S. No. 11 of SDL may also be furnished for each export product separately. They may also be advised to approach O/o DGFT for modification of existing SION as per procedure.”

The case stands deferred to 12.08.2014.

Sl. No. 56

Case No. AR-98	M/s Dynatech Furnaces Pvt. Ltd.
Meeting No. 07/81	F. No. 01/81/050/00192/AM10/DES-II
Dated:- 01.07.2014	Request for amendment of Ad-hoc Norms in Advance Licence No. 0310526069 dated 26.06.2009
	RLA F. No. 03/94/040/00171/AM10

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(135)/2009/TSW(B)/ dated 24.06.2014:

1. Central Excise Certificate to the effect that import item no. 1 & 5 have been used as components in the manufacture of the export product without any processing on these items by the firm.

2. Weight balance table for the export product.

The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.08.2014.

SL. No. 57

Case No. C-12	M/s Bharti Shipyard Ltd.
Meeting No. 07/81	F. No. 01/81/162/255/AM13/DES-II
Dated:- 01.07.2014	Request for fixation of wastage norms by 100% EOU unit.

Decision: NC noted that Deficiency letter was issued on 01.07.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 12.08.2014.

Sl. No. 58

Case No. C-4	M/s Sakshi Impex, Ludhiana.
Meeting No. 07/81	F. No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 01.07.2014	Request for fixation of SION of 100% EOU unit.

Decision: NC noted that a reminder was sent to the firm on 17.06.2014. But reply of the firm is still awaited. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. NC also decided to send a reminder to C&PC in respect of Sl. No. 5 i.e. for Sealing Collar different size (26 Sizes). The case stands deferred to 12.08.2014.

Sl. No. 59

Case No. C-3	M/s MAN Industries (India) Ltd., Mumbai
Meeting No. 07/81	F. No. 01/81/162/049/AM14/DES-II
Dated:- 01.07.2014	Request of M/s MAN Industries (India) Ltd., Mumbai. issuing clarification on the PN No. 51/(RE-2010)2009-2014 dated 02.06.2011

Decision: NC noted that reply from RA Mumbai is still awaited. Therefore, NC decided to issue a reminder to RA, Mumbai to provide comments and latest report. The case stands deferred to 12.08.2014.

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हराधन दास/HARADHAN DAS
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
प्राणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl. No. 60

Case No. AR 04	M/s Kalpana International
Meeting No. 07/81	F. No. 01/81/50/484/AM10/DES-II
Dated:- 01.07.2014	Request for amendment in Ad-hoc norms in respect of Advance authorization No. 0610016468 dated 28.10.2009.
	RLA F. No. 06/24/40/27/AM10/

Decision:- NC observed that is importing & exporting the same product. RA, Kanpur may please provide comments on it. The case stands deferred to 12.08.2014.

Sl. No. 61

Case No. AR 05	M/s Kalpana International
Meeting No. 07/81	F. No. 01/81/50/147/AM14/DES-II
Dated:- 01.07.2014	Request for fixation of Ad-hoc norms in respect of Advance authorization No. 0610032562 dated 17.06.2013.
	RLA F. No. 06/24/40/10/AM14/

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/97/2014-TSW/05-A/R dated 23.07.2014 as under:-

1. Quantity of import item at Sl. No. 1 may be allowed on net to net basis with accountability clause.

RA may take suitable consequential action accordingly.

Sl. No. 62

Case No. AR 06	M/s Welspun Corp. Ltd.
Meeting No. 07/81	F. No. 01/81/50/331/AM13/DES-II
Dated:- 01.07.2014	Request for amendment in Ad-hoc norms in respect of Advance authorization No. 3410034666 dated 18.07.2012.
	RLA F. No. 34/24/40/100/AM13/

Decision: NC noted that the firm has confirmed that the AA is not under investigating of any Government authority/agency and NC further perused the DIPP written comments vide U.O. No. 12/97/2014-TSW/06-A/R dated 23.07.2014 informing that this case is exactly similar to

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Handwritten date: 13/8/14

उद्योग विकास अधिकारी
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

firm's other AA No. 3410032643 dated 20.12.2011 ratified in the NC meeting No. 5/81 dated 03.06.2014 and accordingly NC decided to modify norms in this case also as per decision taken in the case of AA No. 3410032643 dated 20.12.2011 in NC meeting No. 5/81 dated 03.06.2014 as under:-

"For the purpose of redemption of AA, the word "relevant" inserted by it earlier in the description of import item No. 1 may be deleted, subject to the condition that the firm shall submit documentary evidence to RA to the effect the they have imported "Non Alloy Steel Slabs" against this AA for the manufacture & export of "Non Alloy Steel Submerged Arc Welded Pipes with 3 Layer Polyethylene coating of 3.5 mm"

RA may take suitable consequential action accordingly.

Sl. No. 63

Case No. AR 07	M/s Welspun Corp. Ltd.
Meeting No. 07/81	F. No. 01/81/50/581/AM11/DES-II
Dated:- 01.07.2014	Request for amendment in Ad-hoc norms in respect of Advance authorization No. 3410029340 dated 14.02.2011
	RLA F. No. 34/24/40/290/AM11/

Decision: NC observed that case is under examination at DIPP. The case stands deferred to 12.08.2014.

Sl. No. 64

Case No. AR 07	M/s Radiant-RSCC Speciality Cable Pvt. Ltd.
Meeting No. 07/81	F. No. 01/81/50/193/AM14/DES-II
Dated:- 01.07.2014	Request for amendment in Ad-hoc norms in respect of Advance authorization No. 0910056371 dated 18.06.2013
	RLA F. No. 09/24/40/103/AM14/

Decision: NC observed that case is under examination at DIPP. The case stands deferred to 12.08.2014.

Date:24.07.2014
Place:New Delhi

Haradhan Das
Foreign Trade Development Officer

Haradhan Das

Haradhan Das
13/8/14
हराधन दास/HARADHAN DAS
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
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